

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 814/2017

MUJASSIM ARA

Appellant(s)

VERSUS

STATE OF U.P. THROUGH SECRETARY DEPTT.
OF TRAINING AND EMPLOYMENT & ORS.

Respondent(s)

Date : 30-07-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Appellant(s) : Ms. Mridula Ray Bharadwaj, AOR (N/P)

For Respondent(s) : Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. None appears on behalf of the appellant.
2. Learned counsel appearing for respondent nos. 1 and 2 seeks two weeks' time to return better prepared.
3. Since an interim order is operative since 24th October, 2016 requiring the parties to maintain *status quo* with regard to service of the appellant, learned counsel for the respondent shall obtain instructions whether she is still in service or not; also as to whether the appeal before the High Court is pending not having regard to the fact that denial of interim relief is the subject matter of challenge in this civil appeal.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)